

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 126/2016
OA No. 3361/2015**

New Delhi this the 13th day of May, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

Dr. Kiran Kushwaha,
D/o Shri G.c. Kushwaha,
Aged about 45 years,
R/o House No.E-8, ITI,
Pusa Campus, New Delhi

-Petitioner

(By Advocate: Mr. Manoj Sharma)

VERSUS

1. Mr. Rakesh Mehta,
Chief Secretary,
Govt. of NCT of Delhi,
New Sectt. Near Indra Gandhi Stadium
IP Estate, New Delhi
2. Smt. Puniya Salil Srivastava,
The Principal Secretary,
Department of Training and Technical Education,
Govt. of NCT of Delhi,
Muni Maya Ram, Pitampura, Dehi-88
3. Sh. Manoj Kumar,
The Secretary/Director,
Department of Training and Technical Education,
Govt. of NCT of Delhi,
Muni Maya Ram, Pitampura, Dehi-88
4. Sh. Shashank Gupta,
Deputy Director (E-I),
Department of Training and Technical Education,
Govt. of NCT of Delhi,
Muni Maya Ram, Pitampura, Dehi-88
5. Smt. S.B. Qureshi,
Principal,

PUSA POLYTECHNIC PUSA,
NEW DELHI-12

6. Shri Manish Sisodia,
Ministry of Technical Education,
Delhi Secretariat, ITO, ND-01 -Respondents

(By Advocate: Ms. Neetu Mishra for Ms. Rashmi Chopra)

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

Heard both sides.

2. The present Contempt Petition is filed complaining non-implementation of the orders of this Tribunal dated 09.09.2015 in OA No. 3361/2015 whereunder this Tribunal disposed of the OA as follows:-

"4. In the circumstances, the OA is disposed of, at the admission stage without going into the merits of the case, by directing the respondents to consider the claim of the applicant and to take a final view in the matter within a period of 90 days from the date of receipt of a copy of this order, in accordance with law.

3. The respondents, vide their compliance affidavit, while drawing attention of this Tribunal to Annexure R-1 order dated 04.04.2016 whereunder they have taken a final view in the matter, submits that they have fully complied with the orders of this Tribunal and accordingly prays for dismissal of the present Contempt Petition.

3. In the circumstances and in view of substantial compliance by the respondents, the CP is closed. Notices are discharged. However, the petitioner is at liberty to question the order now passed, if she is still aggrieved, in accordance with law.

(Dr. B.K. Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

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